

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Afroz
DD no. 34-A
PS Preet Vihar
U/s 103 DP Act

15.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Sharvan Kr. Sinha, ld. Counsel for the applicant.
Reply is received from the IO
Accused is stated to be in custody.

It is stated by learned counsel for accused/applicant through VC that the accused is innocent and he has been falsely implicated in the present case and he is in custody since 14.07.2020. It has been argued that investigation in the matter has also been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 14.07.2020. the allegations against him are of trivial nature. His custody is not required for further investigation. The articles shown to be recovered from the possession of the accused are stated to be stolen property of another case in which the accused has already been arrested. Considering the circumstances, nature of offence in question and age of the applicant, accused/applicant is hereby granted bail on furnishing a

personal bond in a sum of Rs. 1,000/- to the satisfaction of the concerned Jail Superintendent.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy of order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/15.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Himanshu Jain
FIR No: 114/2020
PS Preet Vihar
U/s 387/506/201/120-B/34 IPC

15.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Kashmir Singh, Id. Counsel for the applicant through VC.

Accused is stated to be in JC.

Reply is received from the IO.

It is stated by learned counsel for accused/applicant through VC that the accused is innocent and he has been falsely implicated in the present case and he is in custody since 21.06.2020. It has been argued that co-accused has already been granted bail and the investigation in the matter has also been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Per contra, Id. APP has submitted that allegations against the applicant/accused are grave and serious in nature, hence, it is prayed that accused may not be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 21.06.2020. Co-accused has already been granted bail. His custody is not required for further investigation. This is a period when there is need of decongestion

of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the fact that co-accused has already been granted bail, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy of order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/15.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Not Known
E. FIR No: 014548/2020
PS New Ashok Nagar**

15.07.2020

An application for releasing the vehicle no. DL-7S-BZ-6811 on superdari moved by applicant Mukesh Kumar.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Harcharan Singh, ld. Counsel for the applicant
through VC.
HC R.S. Tomar, from PS New Ashok Nagar.
Reply received from the IO.
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/15.07.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Bilal Khan
FIR no. 0303/2020
PS New Ashok Nagar

15.07.2020

Through Video conferencing

An application for release of Sony LED TV on superdari, moved by applicant Ankit Tomar.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Mohd. Dilshad, Id. Counsel for applicant through VC.
Reply is received from the IO.
Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said Sony LED TV be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the TV in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

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Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail applications along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/15.07.2020